

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 9th September, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PUBLIC ACCOUNTS COMMITTEE

FOURTEENTH REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Fourteenth Report of the Public Accounts Committee (1954-55), on the Appropriation Accounts (Defence Services), 1951-52 and 1952-53—Vol. I.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, yesterday I stated on the floor of the House that the order in which Government intend to take up the various items of business for which time has been allocated so far by the Business Advisory Committee would be announced by me today. Government legislative and other business will be taken up after the Companies and Chartered Accountants (Amendment) Bills are passed by the House, in the following order:

- (1) Displaced Persons Compensation and Rehabilitation Rules, 1955.
- (2) Reports of the Commissioner for Scheduled Castes and

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Scheduled Tribes for the years ending 31st December, 1953, and 31st December, 1954.

- (3) Debate on Foreign Affairs.
- (4) General Agreement on Tariffs and Trade.

(5) Representation of the People (Amendment) Bill; and Representation of the People (Second Amendment) Bill.

For reference to Select Committee.

(6) Negotiable Instruments (Amendment) Bill, as passed by Rajya Sabha.

(7) Rajya Sabha amendment to the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955.

(8) Discussion on Economic Policy (Agricultural Land, including Rural Credit).

Shri Kamath (Hoshangabad): May I know whether the current Session is likely to be extended?

Mr. Speaker: It is difficult to say, but we are trying to move towards a convention that the House should commence sitting on a particular or specified date each year and end also on the appointed date. It is difficult to say anything at present on the point.

Shri S. L. Saxena (Gorakhpur Distt.-North): May I ask whether there will be a debate on the flood situation in the country? We were promised this and, therefore, I think there should be a debate on the subject in this House. All information about the extent of floods has now been gathered by the Government, as is obvious from the booklets circulated.

Shri Satya Narayan Sinha: That question is under consideration.

Mr. Speaker: Yes, that question is under consideration.

COMPANIES BILL—Contd.

Clauses 610 to 649

Mr. Speaker: The House will now resume further consideration of clauses 610 to 649 of the Companies Bill. Out of 5 hours allocated to these clauses, about 2½ hours now remain. This would mean that these clauses would be disposed of by about 2-30 P.M. Thereafter, the House will take up the next group consisting of Schedules I to XII and clause 1.

There were some further selected amendments received yesterday to the group of clauses 610 to 649 which are as follows:

Clause 614—Nos. 1171, 1172 and 1173.

Clause 633—No. 1174.

A list incorporating these and the others moved earlier has already been circulated to Members last night.

The following clauses were held over for consideration and they should also be disposed of by the House before the Schedules are taken up:

Clause 273, 516, new clause 516A and new clause 609A.

Clause 614.— (Power to modify Act etc.)

Pandit Thakur Das Bhargava (Gurgaon): I beg to move:

(1) Page 286, line 4—
after "notification" insert "to be".

(2) Page 286, line 6—
add at the end:

"and discussed and passed by the Houses before it is issued."

(3) Page 286, line 6—

add at the end:

"and Parliament will be com-

petent to make such modification as it likes within a period of one month from the time such notification is laid at the Table of the House."

Clause 633.— (Power of Central Government to make rules.)

Pandit Thakur Das Bhargava: I beg to move:

Page 291, line 19—

add at the end:

"and Parliament will make such modifications in the rules as it chooses within a period of two months from the time they are placed at the Table of the House."

Mr. Speaker: These amendments are also before the House.

Dr. Krishnaswami (Kanchiapuram): When the House rose last evening I was in the midst of an argument concerning the propriety of exempting Government companies from the provisions of company law. I wish to make it clear that where Government owns 100 per cent. of the shares in a company, obviously many of the rules applicable to ordinary companies cannot be applied. Indeed the well known authority on modern company law, Gower, summarised the position thus:

"It will be appreciated that the absence of shares and shareholders automatically renders large and important branches of company law totally inapplicable; rules relating to the raising and maintenance of share capital, the control of directors by members, protection of minority shareholders, company meetings and the like can have no relevance. As we have said earlier, the knotty problem of the relationship between the management and the members is solved by the abolition of the latter."